



**Government of Jammu and Kashmir
Civil Secretariat, Estates Department
Jammu/Srinagar**

NOTIFICATION

Jammu, the 08th March 2019.

SRO:- 166 In exercise of the powers conferred by proviso to section 124 of the Constitution of Jammu & Kashmir, the Governor hereby makes the following rules, namely:-

1. Short title and commencements :-

- (1) These rules may be called the Jammu and Kashmir Estates (Subordinate) Service Recruitment Rules, 2019.
- (2) They shall come into force from the date of their publication in the Government Gazette.

2. Definitions:-

In these rules, unless the context otherwise requires:-

- a) "Administrative Department" means the Department of the Government in the Civil Secretariat holding the administrative charge of the service;
- b) "Board" means the Jammu and Kashmir Services Selection Board;
- c) "Cadre" means the cadre of the service as identified in Schedule-I of the rules; (Executive Cadre/Technical Cadre/Ministerial Cadre)
- d) "Government" means the Government of Jammu and Kashmir;
- e) "Head of Department" means the Major Head of the Department holding the Administrative charge of the service;
- f) "Member of the Service" means a person appointed to a post in the service under the provisions of these rules;

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